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Geneva, 16 Septemebr 1950



EUROPEAN AGREEMENT

**ON THE APPLICATION OF ARTICLE 23
OF THE 1949 CONVENTION ON ROAD TRAFFIC
CONCERNING THE DIMENSIONS AND WEIGHTS OF VEHICLES
PERMITTED TO TRAVEL ON CERTAIN ROADS
OF THE CONTRACTING PARTIES
SIGNED AT GENEVA ON 16 SEPTEMBER 1950**



ACCORD EUROPEEN

**PORTANT APPLICATION DE L'ARTICLE 23
DE LA CONVENTION SUR LA CIRCULATION ROUTIERE DE 1949
CONCERNANT LES DIMENSIONS ET POIDS DES VEHICULES
ADMIS A CIRCULER SUR CERTAINES ROUTES
DES PARTIES CONTRACTANTES
SIGNE A GENEVE LE 16 SEPTEMBRE 1950**

UNITED NATIONS

1951

**EUROPEAN AGREEMENT ON THE APPLICATION OF ARTICLE 23 OF THE 1949
CONVENTION ON ROAD TRAFFIC CONCERNING THE DIMENSIONS AND WEIGHTS
OF VEHICLES PERMITTED TO TRAVEL ON CERTAIN ROADS OF THE CONTRACTING
PARTIES**

THE CONTRACTING PARTIES,

ASSEMBLED under the auspices of the Economic Commission for Europe at Geneva,

DESIROUS of developing and intensifying, to the greatest possible extent compatible with road safety requirements, vehicle traffic on the roads, the use of which lies within their jurisdiction,

CONSIDERING that article 23 of the 1949 Convention on Road Traffic provides for the conclusion of regional agreements designating certain roads of the Contracting Parties on which vehicles, the dimensions and weights of which are not in excess of those provided for under annex 7 of the said Convention, are permitted to travel,

HAVE AGREED on the following provisions:

ARTICLE 1

The roads designated by the Contracting Parties in the annex to this Agreement shall be open to vehicles of which the permissible maximum dimensions and weights, unladen or with

load, provided that no vehicle shall carry a maximum load in excess of that declared permissible by the competent authority of the country in which it is registered, do not exceed the maximum dimensions and weights set forth in annex 7 of the 1949 Convention on Road Traffic.

ARTICLE 2

1. Any Contracting Party may, at any time, notify the Secretary-General of the United Nations that, as from the date of the said notification, this Agreement shall cease to apply for a limited or unlimited period to a particular road designated in the annex hereto.

2. Any Contracting Party may, at any time, notify the Secretary-General of the United Nations that, as from the date of the said notification, it will designate a road other than those designated in the annex hereto on which vehicles, of which the permissible maximum dimensions and weights, unladen or with load, do not exceed the maximum dimensions and weights set forth in annex 7 of the 1949 Convention on Road Traffic, shall be permitted to travel.

ACCORD EUROPEEN PORTANT APPLICATION DE L'ARTICLE 23 DE LA CONVENTION SUR LA CIRCULATION ROUTIERE DE 1949 CONCERNANT LES DIMENSIONS ET POIDS DES VEHICULES ADMIS A CIRCULER SUR CERTAINES ROUTES DES PARTIES CONTRACTANTES

LES PARTIES CONTRACTANTES,

RÉUNIES sous les auspices de la Commission économique pour l'Europe à Genève,

DÉSIREUSES de développer et d'intensifier, dans la plus grande mesure compatible avec les exigences de la sécurité routière, la circulation des véhicules sur les routes dont elles ont le droit de réglementer l'usage,

CONSIDÉRANT que l'article 23 de la Convention sur la circulation routière de 1949 prévoit la conclusion d'accords régionaux désignant certaines routes des Parties Contractantes, sur lesquelles sont admis à circuler les véhicules dont les dimensions et poids maxima n'excèdent pas les chiffres fixés à l'annexe 7 de ladite Convention,

SONT CONVENUES des dispositions suivantes:

ARTICLE PREMIER

Les routes désignées par les Parties Contractantes à l'annexe au présent Accord seront ouvertes à la circulation des véhicules dont les dimensions et poids maxima autorisés, à vide ou

en charge, sous réserve qu'aucun véhicule ne devra transporter une charge dépassant la charge déclarée admissible par l'autorité compétente du pays d'immatriculation, ne dépassent pas les dimensions et poids maxima prévus à l'annexe 7 de la Convention sur la circulation routière de 1949.

ARTICLE 2

1. A tout moment, toute Partie Contractante pourra notifier au Secrétaire général des Nations Unies qu'à dater de sa notification, elle exclut, pendant une période limitée ou illimitée, telle ou telle route désignée à l'annexe ci-jointe, de l'application du présent Accord.

2. A tout moment, toute Partie Contractante pourra notifier au Secrétaire général des Nations Unies qu'à dater de sa notification, elle désigne une nouvelle route autre que celles désignées à l'annexe ci-jointe sur laquelle seront admis à circuler les véhicules dont les dimensions et poids maxima, à vide ou en charge, ne dépassent pas les dimensions et poids maxima prévus à l'annexe 7 de la Convention sur la circulation routière de 1949.

3. The Secretary-General shall bring the above-mentioned notifications to the attention of the other Contracting Parties.

ARTICLE 3

1. This Agreement shall be open until 30 June 1951 for signature and, after that date, for accession by the countries participating in the work of the Economic Commission for Europe.

2. The instruments of accession and, if required, of ratification, shall be deposited with the Secretary-General of the United Nations, who shall notify all the countries referred to in paragraph 1 of this article of the receipt thereof.

ARTICLE 4

This Agreement may be denounced by means of six months' notice given to the Secretary-General of the United Nations, who shall notify the other Contracting Parties thereof. After the expiration of the six months' period, the Agreement shall cease to be in force as regards the Contracting Party which has denounced it.

ARTICLE 5

1. This Agreement shall enter into force when three of the countries referred to in article

3, paragraph 1 above, shall have become Contracting Parties thereto.

2. It shall terminate if at any time the number of Contracting Parties thereto is less than three.

ARTICLE 6

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Agreement, which the Parties are unable to settle by negotiation or by another mode of settlement, may be referred for decision, at the request of any one of the Contracting Parties concerned, to an arbitral commission, of which each of the Contracting Parties concerned shall designate a member and the chairman of which shall be appointed by the Secretary-General of the United Nations.

ARTICLE 7

1. The original of this Agreement shall be deposited with the Secretary-General of the United Nations, who shall transmit a certified copy thereof to each of the countries referred to in article 3, paragraph 1.

2. The Secretary-General is authorized to register this Agreement upon its entry into force.

3. Le Secrétaire général portera à la connaissance des autres Parties Contractantes les notifications visées ci-dessus.

ARTICLE 3

1. Le présent Accord sera ouvert jusqu'au 30 juin 1951 à la signature et, après cette date, à l'adhésion des pays participant aux travaux de la Commission économique pour l'Europe.

2. Les instruments d'adhésion et, s'il y a lieu, de ratification, seront déposés auprès du Secrétaire général des Nations Unies qui les notifiera à tous les pays visés au paragraphe 1 de cet article.

ARTICLE 4

Le présent Accord pourra être dénoncé au moyen d'un préavis de six mois donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation aux autres Parties Contractantes. A l'expiration de ce délai de six mois, l'Accord cessera d'être en vigueur pour la Partie Contractante qui l'aura dénoncé.

ARTICLE 5

1. Le présent Accord entrera en vigueur lorsque trois des pays visés à l'article 3, para-

graphe 1, ci-dessus en seront devenues Parties Contractantes.

2. Il prendra fin si, à un moment quelconque, le nombre des Parties Contractantes est inférieur à trois.

ARTICLE 6

Tout différend entre deux ou plusieurs Parties Contractantes touchant l'interprétation ou l'application du présent Accord que les Parties n'auraient pu régler par voie de négociations ou par un autre mode de règlement, pourra être porté, à fin de décision, à la requête d'une quelconque des Parties Contractantes intéressées, devant une commission arbitrale, pour laquelle toute Partie Contractante intéressée désignera un membre et dont le président sera désigné par le Secrétaire général des Nations Unies.

ARTICLE 7

1. L'original du présent Accord sera déposé auprès du Secrétaire général des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays visés à l'article 3, paragraphe 1.

2. Le Secrétaire général est autorisé à enregistrer le présent Accord au moment de son entrée en vigueur.

IN FAITH WHEREOF the undersigned representatives, having communicated their full powers, found in good and due form, have signed this Agreement.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, this sixteenth day of September, one thousand nine hundred and fifty.

EN FOI DE QUOI les représentants soussignés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé le présent Accord.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le seize septembre mil neuf cent cinquante.

ALBANIA

ALBANIE

AUSTRIA

AUTRICHE

BELGIUM

B^{on} F. DE KERCHOVE

BELGIQUE

BULGARIA

BULGARIE

BYELORUSSIAN SSR

BIÉLORUSSIE

CZECHOSLOVAKIA

TCHÉCOSLOVAQUIE

DENMARK

DANEMARK

EGYPT

EGYPTE

FINLAND

FINLANDE

FRANCE

M. LOUËT

FRANCE

GREECE

GRÈCE

HUNGARY

HONGRIE

ICELAND

ISLANDE

IRAQ

IRAK

IRELAND

IRLANDE

ISRAEL

ISRAËL

ITALY

ITALIE

HASHEMITE KINGDOM OF THE JORDAN

ROYAUME HACHÉMITE DU JORDAN

LEBANON

LIBAN

LUXEMBOURG

R. LOGELIN

LUXEMBOURG

NETHERLANDS

Subject to ratification
Sous réserve de ratification
J. OYEVAAR

PAYS-BAS

NORWAY

NORVÈGE

POLAND

POLOGNE

PORTUGAL

PORTUGAL

ROUMANIA

ROUMANIE

SWEDEN

SUÈDE

SWITZERLAND

SUISSE

SYRIA

SYRIE

TURKEY

TURQUIE

UKRAINIAN SSR

UKRAINE

UNION OF SOVIET SOCIALIST
REPUBLICS

UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

YUGOSLAVIA

YUGOSLAVIE

Ing. Zivorad DJUKIČ

A N N E X



A N N E X E

**ROADS OPEN TO VEHICLES THE MAXIMUM DIMENSIONS
AND WEIGHTS OF WHICH ARE NOT IN EXCESS OF THOSE
SET FORTH IN ANNEX 7 TO THE 1949 CONVENTION ON
ROAD TRAFFIC**

LUXEMBOURG

<i>Road</i>	<i>Km.</i>
1 Luxembourg — Trier	33.788
2 Luxembourg — Remich	22.813
3 Luxembourg — Thionville	13.355
4 Luxembourg — Esch	19.655
5 Luxembourg — Longwy	25.027
6 Luxembourg — Arlon	18.118
7 Luxembourg — Diekirch	36.187
8 Mersch — Arlon	21.000
9 Mersch — Larochette	10.398
10 Remich — Grevenmacher, known as the " <i>route de la Moselle</i> "	27.492
11 Luxembourg — Echternach	33.364
12 Luxembourg — St. Vith, known as the " <i>route du nord</i> "	88.900
13 Bous — Windhof, known as the " <i>route des 3 cantons</i> "	41.450
14 Diekirch — Grevenmacher	32.575
15 Ettelbruck — Bastogne	30.720
16 Diekirch — Stavelot	44.100
17 Diekirch — Vianden	11.024
18 Marburg — Antoniushof	13.470
19 Diekirch — Wasserbillig, known as the " <i>route de la Sûre</i> "	49.118
20 Cruchten — Medernsch	5.500
21 Feulen — Grosbous	6.826
22 Arlon — Colmar, known as the " <i>route de l'Attert</i> "	27.760
23 Reichlange — Martelange	19.300
24 Useldange — Oberpallen	11.820
25 Wiltz — Kautenbach	10.240
26 Mersch — Colmar, known as the " <i>route du Rost</i> "	8.370
27 Ettelbruck — Friedhof	5.253
28 Allerborn — Bastogne	2.174
29 Wiltz — Nothumb	4.550
30 Sandweiler — Bous, formerly known as the " <i>route de Remich</i> "	10.980
31 Ehlerange — Bascharage	6.715
32 Pétange — Athus	2.830
33 Rodange — Athus	0.370
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TOTAL 695.242	

**ROUTES OUVERTES A LA CIRCULATION DES VEHICULES
DONT LES DIMENSIONS ET POIDS MAXIMA NE DEPAS-
SENT PAS CEUX PREVUS A L'ANNEXE 7 DE LA CONVEN-
TION SUR LA CIRCULATION ROUTIERE DE 1949**

LUXEMBOURG

<i>Routes</i>	<i>Km.</i>
1 Luxembourg — Trèves	33,788
2 Luxembourg — Remich	22,813
3 Luxembourg — Thionville	13,355
4 Luxembourg — Esch	19,655
5 Luxembourg — Longwy	25,027
6 Luxembourg — Arlon	18,118
7 Luxembourg — Diekirch	36,187
8 Mersch — Arlon	21,000
9 Mersch — Larochette	10,398
10 Remich — Grevenmacher, dite route de la Moselle	27,492
11 Luxembourg — Echternach	33,364
12 Luxembourg — St. Vith, dite route du nord	88,900
13 Bous — Windhof, dite route des 3 cantons	41,450
14 Diekirch — Grevenmacher	32,575
15 Ettelbruck — Bastogne	30,720
16 Diekirch — Stavelot	44,100
17 Diekirch — Vianden	11,024
18 Marbourg — Antoniushof	13,470
19 Diekirch — Wasserbillig, dite route de la Sûre	49,118
20 Cruchten — Medernsch	5,500
21 Feulen — Grosbous	6,826
22 Arlon — Colmar, dite route de l'Attert	27,760
23 Reichlange — Martelange	19,300
24 Useldange — Oberpallen	11,820
25 Wiltz — Kautenbach	10,240
26 Mersch — Colmar, dite route du Rost	8,370
27 Ettelbruck — Friedhof	5,253
28 Allerborn — Bastogne	2,174
29 Wiltz — Nothumb	4,550
30 Sandweiler — Bous, l'ancienne route de Remich	10,980
31 Ehlerange — Bascharage	6,715
32 Pétange — Athus	2,830
33 Rodange — Athus	0,370
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TOTAL 695,242	

YUGOSLAVIA

<i>Road</i>	<i>Km.</i>
1 Horgoč — Subotica — Belgrade — Kragujevac	326
4 Jesonice — Ljubljana	58
Ljubljana — Rudnik	4
Zagreb — Belgrade	387
Belgrade — Pančevo	16
5 Trieste — Planina	58
Vrhnika — Ljubljana — Domžale	39
Zalec — Maribor — St. Ilj	87
6 Sušak — Mrzlo Vodice	34
Karlovac — Zagreb	60
Zagreb — Cakovec	89
TOTAL	1,158

YOUGOSLAVIE

<i>Routes</i>	<i>Km.</i>
1 Horgoč — Subotica — Belgrade — Kragujevac	326
4 Jesonice — Liubliana	58
Liubliana — Rudnik	4
Zagreb — Belgrade	387
Belgrade — Pančevo	16
5 Trieste — Planina	58
Vrhnika — Liubliana — Domžale	39
Zalec — Maribor — St. Ilj	87
6 Sušak — Mrzlo Vodice	34
Karlovac — Zagreb	60
Zagreb — Cakovec	89
TOTAL	1.158

Certified true copy.

For the Secretary-General:

Copie certifiée conforme.

Pour le Secrétaire général:

Assistant Secretary-General in charge of the Legal Department.

Secrétaire général adjoint chargé du Département juridique.

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the European Agreement on the application of article 23 of the 1949 Convention on Road traffic, concerning the dimensions and weights of vehicles permitted to travel on certain roads of the Contracting Parties, done at Geneva, on 16 September 1950, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français de l'Accord européen portant application de l'article 23 de la Convention sur la circulation routière de 1949 concernant les dimensions et poids des véhicules admis à circuler sur certaines routes des Parties contractantes fait à Genève, le 16 septembre 1950, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy XI.A.6
Copie certifiée conforme XI.A.6
June 2005